

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 206
IB-461/ND/2020**

IN THE MATTER OF:

M/s. Rajiv Ved and Associates

...PETITIONER

Vs.

M/s. Sanjivani Commontrade Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 12.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor

:Ms. Itisha Gulati, Advocate.

For the Respondent/Corporate-debtor

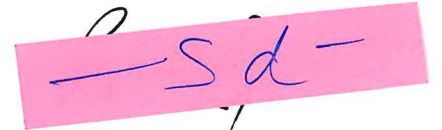
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ORDER

Heard the submissions made by the Ld. Counsel for the operational creditor. The corporate debtor is already set ex parte. Ld. Counsel for the operational creditor is directed to file a short affidavit from the petitioner denoting that petitioners verified the details of the amount which have been received in the bank accounts have been properly acknowledged and no amount has been received from the corporate debtor during the pendency of the matter. Post the matter to **4th May, 2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)